

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/208/2021

HYDERABAD, this the 11th day of March, 2021

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



P. Sarat Babu (Group-C)
 S/o. P. Gangadhar Reddy
 Aged about 46 years,
 Occ: Technician Gr. I,
 O/o. The Dy. Chief Engineer,
 Engineering Workshop,
 Lallaguda, Secunderabad.

...Applicant

(By Advocate: Sri K. Altaf Hussain)

Vs.

1. Union of India rep. by
 The General Manager,
 Rail Nilayam, III floor,
 South Central Railway,
 Secunderabad – 500 025.
2. The Principal Chief Personnel Officer,
 Rail Nilayam, IV floor,
 South Central Railway,
 Secunderabad.
3. The Deputy Chief Engineer,
 Engineering Workshop (EWs),
 Lallaguda, Secunderabad.
4. The Senior Personnel Officer (Engineering),
 Headquarters,
 South Central Railway,
 Secunderabad.

....Respondents

(By Advocate: Sri V. Vinod Kumar, SC for Rlys.)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:

2. The applicant filed the OA for a direction to the respondent No.3 to complete the selection for the post of Junior Engineer under LDCE quota pursuant to the notification dt. 31.01.2020, at the earliest.



3. Brief facts of the case are that the applicant is working as Technician Grade-I in the respondents organization. Two separate notifications have been issued by the respondents on 31.1.2020 for processing the promotion to the post of Junior Engineer (JE) through departmental quota and by Limited Departmental Competitive Examination. For the departmental quota, the exam was held on 26.11.2020 and selections finalized on 13.1.2021. However, in respect of LDCE quota, though one year has lapsed since the date of notification, no action has been taken. Applicant submitted representations dt. 21.01.2021 and 10.02.2021, which did not have the desired effect. Aggrieved over the same, OA is filed.

4. The contentions of the applicant are that the age limit fixed for LDCE quota is 47 years and the applicant would become ineligible if no action is taken in the next 6 months. Along with the filling up of JE posts under departmental quota, even LDCE quota of JE posts could have been filled up.

5. Heard both the counsel and perused the pleadings on record.

6. Respondents have issued two notifications on 31.1.2020 to fill up the posts of JE under departmental and LDCE quota. The selection under departmental quota has been finalized by 13.1.2021, whereas in respect of LDCE quota, though more than a year has lapsed, no action has been initiated to complete the process of selection. The Ld. Counsel for the applicant when questioned has informed that in another 6 months time, the applicant would cross 47 years, which is the upper age limit fixed for the LDCE quota. Being apprehensive that if action is not initiated early, he would get disqualified on account of age, applicant has pleaded to direct the respondents to complete the selection process in 2 months. We observe that more than a year has lapsed since the issue of the notification and it would not be in the interest of the respondents organization to further delay the process of selection to the posts of JE through LDCE quota, leave alone applicant getting disqualified to appear in the exam if not initiated in another 6 months time, as submitted by the Ld. Counsel for the applicant. Therefore, keeping the above in view, respondents are directed to complete the selection to the posts of JE through LDCE mode in 3 months time from the date of receipt of this order.

With the above direction, the OA is disposed of with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

/evr/